

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/145(AHM)2021 in CP(IB) 268 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2021**

Name of the Company: POSCO-India Pune Processing Centre
Pvt. Ltd.

V/s

Dhaval Jitendrakumar Mistry RP
for Poggenamp Nagarsheth
Powertronics Pvt. Ltd.
Section 60(5) IBC,2016.

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|---------------------------------------|-----------------------|------------------|
| 1. | | | | |
| 2. | | <u>ORDER</u> | | |
| | | (through video conferencing/physical) | | |

Mr. Abhay Tyagi, Advocate appeared on behalf of Applicant. Mr. Kiran Shah, CA appeared on behalf of Respondent.

The instant matter is listed for hearing today.

On perusal of the records, it is found that on 24.02.2021, IA 58/2021 was listed being connected matter and same is also posted for today i.e. 22.03.2021, as it has to be heard together. It is pertinent to mention herein that this application is for approval of resolution plan. While passing the order in IA 58/2021, there was a specific order upon the Registry to list all the connected matters along with IA 58/2021.

Today, while taking IA 145/2021, it is very strange to see that IA 58/2021 is not listed today, though there is a specific order.

Deputy Registrar is directed to look into the matter and see that cases be listed on the date fixed.

A copy of this order be sent to the Deputy Registrar.

List the matter on 13.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 22nd day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**